श्री शिव कुमार शास्त्री (अलीगढ़) : राष्ट्रीय विमान सेवाओं में ऐयर इंडिया का स्थान तीसरा माना जाता है किन्तु इन इंजीनियरों की हड़ताल से बहुत बड़ा आघात इस सेवा को लगा है तो क्या सरकार इस बात पर विचार कर रही है कि आगे से विमान सेवाओं में लगे हुए उन कर्म-चारियों की सेवाएं अनिवार्य कर दी जायें जिससे कि इस प्रकार की हानि होने का अवसर न आये ?

डा० कर्ण सिंह : माननीय सदस्य ने ठीक ही कहा है। ऐयर इंडिया एक अन्तर्राष्ट्रीय स्तर पर पहुंचा हुआ है । मैम्बर्स को भी शायद ऐयर इंडिया में जाने का मौक़ा मिला होगा और उन्होंने देखा होगा कि कितना ऊंचा स्तर ऐयर इंडिया का अन्तर्राष्ट्रीय जीवन में है......

एक माननीय सदस्य : आज नहीं है कभी हुआ करता था । आज वह ऊंचा नहीं रहा है ऐयर इंडिया का स्तर गिर गया है ।

डा० कर्ण सिंह : स्तर में नहीं मानता कि गिर गया है। बाक़ी अगर आज ऐयर इंडिया का स्तर गिर गया है और ख़राब है तो वह इस कारण है कि वहां पर इस तरह के कर्मचारी हैं जोकि बिना किसी कारण बिना लीगल कारण के स्ट्राइक करते हैं और रोज़ हमें नुकसान होता है । पबलिक सैक्टर का उन्होंने कहा कि यह एक चीज़ है जो प्राफिट बना रही है । यह सदन चाहता है कि ऐयर इंडिया और आई० ए० सी० हर वर्ष प्राफिट दें, लेकिन किस प्रकार से प्राफिट हो सकता है जबकि छोटी-मोटी बातों के ऊपर कोई न कोई यूनियन स्ट्राइक करती है और लाखों रुपये का नुकसान होता है ।

विक्टिमाइजेशन की बात होती है, मैं सदन के सामने विनम्र निवेदन यह करूंगा कि यह विक्टिमाइज़ेशन इम्पलाईज़ का नहीं बल्कि यह विक्टिमाइज़ेशन जनरल पबलिक का हो रहा है, उन लाखों जनरल पबलिक वालों का नुक़सान व विक्टिमाइज़ेशन हो रहा है जोकि हमारे देश में और विदेशों में जाते हैं और जिनको कि अपने टिकट कैंसिल करने पड़ते हैं। उनके विक्टिमाइज़ेशन का कौन जिम्मेदार है ? उसकी जिम्मेदारी उन लोगों के सिर पर है जोकि किसी कारण के बिना अपनी स्ट्राइक करते हैं।

SHRI NATH PAI: Mr. Speaker, you should allow a discussion on this subject. Are you fair to us now? Do you want only one side to be presented?

MR. SPEAKER: No, it is not fair to say that. I have given opportunity to the members of the Opposition also.

SHRI NATH PAI: I am not asking for an opportunity to put a question.

MR. SPEAKER: Anyhow I do not accept that charge.

12.15 HRS.

PAPERS LAID ON THE TABLE

FINAL REPORT ON INDUSTRIAL PLANNING AND LICENSING POLICY

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the Final Report on Industrial Planning and Licensing Policy by Dr. R. K. Hazari. [*Placed in Library*. See No. LT-1569/67]

ANNUAL REPORT OF THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES & PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): On behalf of Dr. Chandrasekhar, I beg to lay on the Table—

(1) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year

1966-67, under section 19 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library*, see *No. LT*-1570/67.]

(2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1967, published in Notification No. G.S.R. 1256 in Gazette of India, dated the 26th August, 1967, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1964. [*Placed in Library*, see *No. LT*-1571/67.]

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES PROMISES AND UNDERTAKINGS GIVEN BY THE MINISTERS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each :—

(i) Supplementary statement Nos. III, IV and V	Second Session, 1967 (Fourth Lok Sabha)
(ii) Supplementary Statement No. V.	First Session, 1967 (Fourth Lok Sabha)
(iii) Supplementary Statement No. VII	Sixteenth Session, 1966 (Third Lok Sabha)
(iv) Supplementary Statement No. X	Fifteenth Session, 1966 (Third Lok Sabha)
(v) Supplementary Statement No. XIV	Fourteenth Session, 1966 (Third Lok Sabha)
(vi) Supplementary Statement No. XIV	Thirteenth Session, 1966 (Third Lok Sabha)
(vii) Supplementary Statement No. XVII	Fifth Session, 1963. (Third Lok Sabha)

[*Placed in Library*, see *No. LT*-1572/67.]

EMERGENCY RISKS (GOODS) INSURANCE (THIRD AMENDMENT) SCHEME, 1967 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

(1) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3588 in Gazette of India, dated the 30th September, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

(2) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1967, published in Notification No. S.O. 3589 in Gazette of India, dated the 30th September, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [*Placed in Library*, see *No. LT*-1573/67.]

(3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1967, published in Notification No. G.S.R. 1170 in Gazette of India dated the 5th August, 1967, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947. [Placed in Library, *see* No. LT-1574/67.]

(4) A copy of the Income-tax (Fifth Amendment) Rules, 1967, published in Notification No. S.O. 3218 in Gazette of India, dated the 7th September, 1967, under section 296 of the Income-tax Act, 1961. [*Placed in Library*, see *No. LT*-1575/67.]

(5) A copy of the Income-tax (Determination of Export Profits) (No. 2) Rules, 1967, published in Notification No. S.O. 3408 in Gazette of India dated, the 19th September, 1967, issued under section 2 of the Finance Act, 1967. [*Placed in Library*, see *No. LT*-1576/67.]

(6) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(98)/66-Fin.(E)(I) in Delhi Gazette, dated the 31st August, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union terri-